

OA/1/87

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CORAM: HON'BLE MR.P.H.TRIVEDI : VICE CHAIRMAN  
HON'BLE MR. P.M.JOSHI : JUDICIAL MEMBER

5-1-1987

Heard learned advocate Mr.J.J.Yagnik. The applicants complied with the ~~xxx~~ impugned order of transfer in 1985 and proceeded to Phulera in Rajasthan where they worked for some time, And thereafter they left their jobs some time in December '85. The case <sup>of</sup> ~~is~~ the applicants is against the original order of transfer. Having complied with this order there is no merit in the application after the passage of time. If the applicant agitates against his discontinuing the services at Phulera on account of difficult conditions there he should seek redressal from the appropriate Bench of the Tribunal. The contention that he seeks to restore the claims of absorption on the basis of his seniority in the Rajkot Division can be considered only if he has been in the service of the respondents even as Casual Labourers. The applicants ~~haven~~ withdrawn themselves from the service of the respondents, the question of fixing their seniority in the Rajkot Divn., <sup>any</sup> does not yield ~~any~~ cause for decision. The application is accordingly not admitted.

*Rajkot*  
(P.H.TRIVEDI)  
VICE CHAIRMAN

*Singh*  
(P.M.JOSHI)  
JUDICIAL MEMBER.